

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

220. C.P. (IB)/882(MB)2021

IN THE MATTER OF

State Bank Of India Through Mr. Ashutosh Agarwala

V/S

Abhay Narendra Lodha

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner

For the Respondent:

ORDER

Adjourned to **12.08.2024.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)